

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 23.11.1979

NOTIFICATION
INCOME TAX

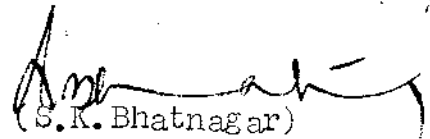
No. 3078 (F.No.261/19/79-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and in supersession of all the previous notifications in this regard, the Central Board of Direct Taxes, hereby directs that Appellate Assistant Commissioner of Income-tax of the Ranges specified in column(1) of the Schedule below, shall perform their functions in respect of all persons and incomes assessed to income-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column(2) thereof excluding all persons and incomes assessed to Income-tax over which the jurisdiction vests in Commissioner of Income-tax(Appeals).

SCHEDULE

| Range | Income-tax Circles, Wards and Districts |
|---|--|
| 1 | 2 |
| 7. Appellate Asstt. Commissioner of Income-tax, 'G' Range, New Delhi. | 1. District-III(4), (5), (6), (6) Addl., (8), (9), (10), (11), (12), (12) Addl., (13), (13) Addl., (16), (16) Addl., (17), (17) Addl., (24) and (31) New Delhi. ii) Transport Circle, New Delhi. iii) Ist Addl. Transport Circle, New Delhi iv) IInd Addl. Transport Circle, New Delhi v) District-III, Wards-H, I, J, K, L, (A(1), C(1), E(1), G(1), I(1), K(1), New Delhi VI) Special Assessment Circles-I, II, III, VI, VII, VIII and X, New Delhi. vii) Special Survey Circles-II, III, IV and IX, New Delhi viii) Distt.-III, Wards-B, C, D, E, F, F(Addl.), G, M, M(1) and N, New Delhi ix) Distt. III-C(1) to III-C(10) and any subsequent creation of ward thereunder. x) Distt.-III-E(1) and any subsequent creation of ward thereunder. |

Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or Districts or part thereof and pending immediately before the date of this notification before the Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred shall from the date of this notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This notification shall take effect from 1.10.15.10.1979.

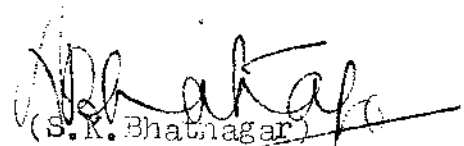


(S.K. Bhatnagar)
Under Secretary

Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Delhi-I, New Delhi - 15 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (R.S. & P) (Bulletin) New Delhi - 5 copies
4. Ad-VI Section/E.D. Section.



(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.